

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1889 OF 2018 IN
DFR NO. 4069 OF 2018**

Dated : 25th March, 2019

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

M/s Avdhut Swami Metal Works

...Appellant(s)

Versus

Delhi Electricity Regulatory Commission &Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ankit Kumar

Counsel for the Respondent(s) : Mr. Manu Seshadri
Mr. Samarth Chowhary for R-1

Mr. Hasan Murtaza for R-2

ORDER

The learned counsel Mr. Manu Seshadri accepts notice on behalf of the Respondent No.1.

Two weeks' time is granted at the request of learned counsel appearing for the Respondent No.1 to file reply to the IA No. 1889 of 2018 i.e. on or before 09.04.2019 after duly serving copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 25.04.2019 after duly serving copy to the other side.

List the matter on **26.04.2019.**

**(Ravindra Kumar Verma)
Technical Member**

mk/bn

**(Justice N.K. Patil)
Judicial Member**